

SIKKIM



GOVERNMENT **GAZETTE**

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Gangtok

Wednesday 2nd February, 2005

No. 34

GOVERNMENT OF SIKKIM
FINANCE, REVENUE & EXPENDITURE DEPARTMENT
GANGTOK

No. 09/FIN/ADM.

Dated: 28.1.2005.

NOTIFICATION

In exercise of the powers conferred by the proviso to Article 309 of the Constitution of India, the Governor of Sikkim, in consultation with the High Court of Sikkim, hereby makes the following rules, namely:-

1. Short Title and Commencement:

- (1) These rules may be called Judicial Officers' Pension Rules, 2004.
- (2) They shall be deemed to have come into force w.e.f. 1st July, 1996.

2. Pension:

Notwithstanding anything contained in the Sikkim Services (Commutation of Pension) Rules, 1985 and the Sikkim Services (Pension) Rules, 1990, the pension of a retired Judicial Officer shall be determined on the basis of the last pay drawn at the time of retirement. The commutation of pension shall be @ 50% (fifty percent) of the pension with restoration after 15(fifteen) years and there shall not be any ceiling limit on the maximum pension payable:

Provided that a pensioner should be given the benefit of full neutralization of the cost of living in the same scale as is being extended to serving Judicial Officers.

By order and in the name of the Governor.

T.T. Dorji, IAS,
Principal Secretary,
Finance, Revenue and Expenditure Department,
Government of Sikkim.